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C.A.No. 200-201 OF 2002

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ITEM NO.104 COURT NO. 5 SECTION III

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s) 200-201/2002

Commissioner of Central Excise, Shillong Appellant (s)

Versus

M/s. North Eastern Tobacco Ltd. Respondent (s)

( with office report)

with CA Nos.3137/2002 (with appln. for condonation of delay  
in filing appeal and stay and with office report)

Date 29.10.2002 This/These Appeal(s) was/were called on for  
hearing today.

CORAM:

HON'BLE MR. JUSTICE M.B. SHAH  
HON'BLE MR. JUSTICE S.N. VARIAVA  
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For the Appellant (s)  
for the Revenue

Mr.N.K. Bajpai, Adv.,  
Mr.M.A.Chinnasamy, Adv. for  
Mr.B.Krishna Prasad, Adv.

For the Respondent (s)  
for the Assessee

Mr.K.K. Venugopal, Sr. Adv.,  
Mr.O.P.Khaitan, Adv.,  
Mr.A.T. Patra, Adv.,  
Ms.Nisha Bagchi, Adv.,  
Ms.Indu Malhotra, Adv.

Upon hearing counsel the Court made the following

O R D E R

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.SP2

At the request of the learned counsel for the  
Revenue adjourned to 31.10.2002.

.SP1

(Vijay Kumar Sharma)  
Court Master

(Janki Bhatia)  
Court Master